

(18)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY

C.P. No.55/93 in  
O.A. No. 129/92

Shri K.Mahachari, Bombay .. Applicant

vs

Union of India Through  
Central Railway, Bombay .. Respondents

Coram: Hon'ble Shri V.D.Deshmukh, Member(J)

Appearance:

Shri G.S.Walia for the applicant

Shri P.R.Pai for the respondents.

Oral Judgment: Dated: 2-7-93  
(Per: Hon'ble Shri V.D.Deshmukh, Member(J))

The applicant had filed this C.P. complaining that the judgement of this Tribunal dated 23-7-92 in O.A. No. 129/92 has not been complied with.

By the said judgement the respondents were directed to pay to the applicant his retirement benefits alongwith interest. The respondents have filed written statement saying that the entire payment has been made by Cheque No. 74733 dated 14-6-93. Hence nothing survives in the Contempt Petition and it is dismissed.

*be it*  
The applicant shall/at liberty to approach this Tribunal if the above <sup>said</sup> ~~such~~ judgement of this Tribunal is still not/complied with.

No order as to costs.

  
(V.D.Deshmukh)  
Member(J)